

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2547
ANSWERED ON:14.03.2006
SAKA RE INVESTIGATION OF GUJARAT VIOLENCE CASES
Owaisi Shri Asaduddin;Singh Shri Mohan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Supreme Court has directed the State Government of Gujarat to re-investigate the cases of Godhra incident;
- (b) if so, the details in this regard;
- (c) whether the State Government of Gujarat has started investigation afresh;
- (d) whether the Union Government proposes to rehabilitate the victims of Gujarat riots on the lines of the riots of 1984;
- (e) if so, the details in this regard; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

- (a): As per the information received from the State Government of Gujarat, an offence under Godhra Railway Police Station - I has been registered for the incident of fire that took place in S-6 coach of Sabarmati Express on 27.2.2002. Several petitions for transfer of the investigation of the case have been filed in the Supreme Court. No direction either for re-investigation or for transfer of the case has yet been given by the Supreme Court. The case is pending for trial in the POTA Court. The Supreme Court has stayed the trial of this case.
- (b) & (c): Do not arise.
- (d) to (f): At present there is no such proposal since the riots of 1984 were not communal riots as only one community was affected and as such had to be dealt altogether on different footing.